

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.09**  
**I.A.Nos.197, 50/2022, 372/2024 in**  
**C.P. (IB)No.216/BB/2018**

**IN THE MATTER OF:**

M/s. Axis Bank Ltd ... Petitioner  
Vs.  
M/s. Karuturi Global Limited ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 01.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Ms. Nupoor Maharaj  
For the R-1 to 3 in I.A.197/2022 : Ms. Parina Lalla  
For the Petitioner : Ms. Heena S.A

**ORDER**

1. Heard the Ld. Counsels appearing for the Liquidator and the Respondent Nos.1 to 3.
2. Ld. Counsel appearing for the Liquidator stated that the liquidation period of the Corporate Debtor had expired on 29.03.2024. Consequently, they have filed an Application seeking extension of time; however, it was not listed due to defects in e-filing. It is stated that the issues have been rectified now. Therefore, the Registry is directed to list the Application on the next date of hearing, if it is in order, in all aspects.
3. List the case with other IAs on **06.08.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**